

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD**

(ALLAHABAD THIS THE 11<sup>th</sup> DAY OF SEPTEMBER, 2018)

## Present

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

**Original Application No.330/00802 OF 2017**  
(U/S 19, Administrative Tribunal Act, 1985)

Yashawant Singh and Others. .... Applicant

VERSUS

Union of India through Joint Director Estt. (P&A), Ministry of Railway, Railway Board, New Delhi and others

## ..... Respondents

Advocates for the Applicant:- Shri H.P. Pandey

Advocate for the Respondents:- Shri L.P. Tiwari

## ORDER

(DELIVERED BY HON'BLE MR.RAKESH SAGAR JAIN, MEMBER(J))

None present for the applicant. Shri L.P. Tiwari , learned counsel for the respondent is present.

2. On perusal of file it appears that on the last dates also the applicant was not present to pursue the case. Today also no one is present on behalf of applicant. It seems that applicant has lost interest in pursuing the case.

3. Accordingly, the original applicant is dismissed in default and for non-prosecution. No order as to costs.

(MOHD.JAMSHED)  
Member-A

(RAKESH SAGAR JAIN)  
Member-J

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